

SHRI SURJIT SINGH BARNALA: For the time being, it is not being contemplated.

PROF. R. K. AMIN: As you know, the problems of deforestation of pollution or soil erosion are all inter-related problems and none of them could be dealt with in a piece-meal manner. Is the Government thinking of evolving a regional planning for dealing with such problems for the whole country by establishing a research institute and an institute to deal with the problem of ecology?

SHRI SURJIT SINGH BARNALA: As I have already stated, integrated schemes have been prepared for this. The scheme for soil and water conservation in the Himalayan region is an integrated scheme for all purposes.

PROF. P. G. MAVALANKAR: Having just come back home from Geneva and Vienna where I found a conscious effort on the part of those Governments not only with regard to planned urbanisation but even in general, to go in for afforestation programmes. There I learnt many good things about Himalayan region also. The Minister has referred to the social forestry programme. May I ask a specific question? Whether he is aware of the fact that the Government had organised an important all-India seminar on Social Forestry in Ahmedabad a little more than a year ago? Whether that seminar has led to any concrete action in regard to afforestation programme in the Himalayan region? Whether he is aware of the fact that the Stockholm Conference on Environment which was held in 1974, had now got its headquarters at Nairobi. Whether the Government of India are in close consultation and cooperation with that international agency which is now housed in Nairobi and whether they are having active collaboration with them to see that afforestation programme and other matters regarding social forestry are developed actively

with the financial assistance if any, of that agency?

SHRI SURJIT SINGH BARNALA: So far as the second part is concerned, I require a notice. Regarding the first part, I would submit that social forestry is taking a good shape. In many areas, social forestry is progressing very well. Even near Ahmedabad I saw an area with social forestry and good work has been done in some other places.

Allotment of plots to East Pakistan refugees in Delhi

*1016. **SHRI MUKUNDA MANDAL:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have issued a Press Note on 14th January, 1977 inviting applications for allotment of plots of sizes 160 and 233 sq. yards in Delhi to erstwhile East Pakistan refugees;

(b) whether contrary to Government policy and Press Note plots of 233 sq. yards have been earmarked exclusively for Gazetted Officers Class I and II; and

(c) if so, the reasons thereof?

निर्माण और द्यावास तथा पूर्ति और पुनर्वासि मंत्रालय में राज्य मंत्री (श्री राम किंकर) : (क) जी, हा ।

(ख) जी, नहीं ।

(ग) प्रश्न नहीं उठता ।

SHRI MUKUNDA MANDAL: Will the hon. Minister let us know as to how many applications have been received in response to this press note and how many of them have been given plots?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): 1606 applications were received as a result of this press note which was issued on 14th January 1977 and there were only 82 plots to be distributed.

SHRI MUKUNDA MANDAL: Whether the Government is considering to allot plots of land to the refugees who are still in camps and who are deserting from several camps of different provinces, and thus creating problems for the West Bengal Government. If so, what are the steps taken or are going to be taken?

SHRI SIKANDAR BAKHT: The eligibility for allotment of plots from this colony is that the displaced persons from former East Pakistan who were gainfully employed in the Union territory and had stayed for a specified period before 21st March 1966 after partition, are eligible. Those who come in this category of eligibility will be considered and have in fact, been considered.

Jeypore Sugar Co. Ltd.

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*1017. SHRI M. R. LAKSHMI-
- NARAYANAN;

SHRI A. V. P. ASAI-
THAMBI:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the Management of the Jeypore Sugar Company Ltd; filed false returns under Sugar Control Order, 1966 punishable under Essential Commodities Act; and

(b) if so, whether the Ministry has sent any formal complaint to Central Bureau of Investigation for launching prosecution against the management of the Company?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b). A statement is placed on the Table of the Sabha.

Statement

Complaints were received regarding alleged diversion of of 12,000—15,000 quintals of fair price sugar to free sale by the Jeypore Sugar Company Limited, Changallu, Andhra Pradesh for the period January, 1972 to June, 1972 when the scheme of voluntary distribution of sugar was in operation. Under this scheme, which was evolved by the Government and sugar industry, in both joint stock and co-operative sectors, 63.5 per cent of the monthly release of sugar from the factories, was to be supplied to the nominees of the State Governments at an agreed price of Rs. 150/- per quintal for D-30 grade, excluding excise duty. During the said period of voluntary distribution the entire share of the factories in the monthly releases was released to them under the free sale orders and it was in the covering letter with which these orders were posted that the quantity of fair price sugar to be supplied to the nominees of the State Governments at the agreed price of Rs. 150/- per quintal was specified. This was because there was no statutory control on prices of sugar. This was betrol on prices of sugar. The diversion would amount to violation of the understanding arrived at with the sugar industry and also violation of statutory provisions for furnishing false information under the Sugar Control Order issued under the Essential Commodities Act, 1955.

2. Since the allegations of diversion of fair price sugar into free sale implied an evasion of payment of excise duty at higher rate, it was